

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**FIR No.: 340/2020**

**PS : Nangloi**

**U/s : 394/397/411/34 IPC**

**State Vs. Himanshu @ Mannu**

**Bail Application No. 1900**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Himanshu @ Mannu for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Shri Deepak Kumar Malik, Ld. Counsel for applicant-accused.

Reply filed by the IO.

Heard. Records perused.

Perusal of record shows that co-accused Surjit was arrested from the spot alongwith case property. The main accused Surjit is stated to be on interim bail. Vide Order dated 28.08.2020, another co-accused Vinod has already been admitted to regular bail.



Contd/-

The SCRB Report shows no previous involvement of the applicant-accused.

**In the facts and circumstances of the case, applicant-accused Himanshu @ Mannu is admitted to regular bail on furnishing of Personal Bond-cum-Surety Bond in the sum of Rs. 20,000/- each with one Surety in the like amount to the satisfaction of Ld. Duty MM.**

**The Bail Bond be furnished by the applicant-accused to the satisfaction of Ld. Duty MM for the day who is also authorized to issue Release Warrant in case the Bail Bond is found satisfactory and is accepted by Ld. Duty MM.**

**The bail application of the applicant-accused Himanshu @ Mannu stands disposed of.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.



**(Vrinda Kumari)  
ASJ- 07-(POCSO)/  
WEST/THC/Delhi/  
01.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**FIR No.: 423/2019**  
**PS : Patel Nagar**  
**U/s : 498A/406/34 IPC**  
**State Vs. Gurdeep Singh**  
**Bail Application No. 1393**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Gurdeep Singh.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Applicant-accused in person.  
Shri G S Sharma, Ld. Counsel for applicant- accused.  
Complainant in person.  
Ms. Monika, Ld. Counsel for Complainant.

Heard. Records perused.

It appears that there are deep rooted emotional differences between the parties.

At this stage, applicant-accused submits that he shall take steps and co-operate with the Complainant to get her bank account


Contd/-

opened before the next date of hearing. He further submits that he shall deposit an amount of Rs. 10,000/- per month in the bank account of the Complainant in the first week of every calendar month for the personal use of the Complainant. He further submits that he had never stopped the Complainant from going out and look for a job. The Complainant apparently is a well qualified lady. Her educational qualification is M.A., B.Ed., ~~And~~ M.Phil.

Now to come up for further consideration on **07.10.2020**.

**Interim Order dated 17.07.2020 to continue till the next date of hearing.**

Copy of Order be given dasti to Ld. Counsel for the applicant-accused as well as Ld. Counsel for the Complainant.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
01.09.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**FIR No.: 507/2020**  
**PS : Moti Nagar**  
**U/s : 381/411/34 IPC**  
**State Vs. Pooja Gupta**  
**Bail Application No. 1896**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**First<sup>✓</sup> Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Pooja Gupta for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Shri Lokesh Kumar Khanna, Ld. Counsel for applicant-accused.

Heard. Records perused.


Ld. Counsel for applicant-accused submits that co-accused Jagjit Singh has been admitted to bail.

As per the report of the IO, applicant-accused used to commit theft in the household of the Complainant continuously at the behest of co-accused Jagjit Singh.

Contd/-

Let IO be summoned for the next date of hearing who shall report about the status of co-accused Jagjit Singh and shall also state whether or not co-accused Jagjit Singh has been admitted to regular bail in the present case, ~~or not~~.

Now to come up for further consideration on 03.09.2020.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
01.09.2020



**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**FIR No.: 103/2020**

**PS : Moti Nagar**

**U/s : 33 Delhi Excise Act**

**State Vs. 1. Laxman Singh Goswai**

**2. Tejpal Singh**

**Bail Application No. 1898**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Second Anticipatory Bail Applications U/s 438 Cr.P.C. moved on behalf of the applicants-accused Laxman Singh Goswai and Tejpal Singh.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Shri R R Jha, Ld. Counsel for applicants- accused.  
IO/ASI Jamil Khan in person.

Heard. Records perused.

Ld. Counsel for applicants-accused submits that the first Anticipatory Bail Application in which interim protection was granted vide Order dated 27.02.2020 could not be pursued because of lockdown. As a result, the first Anticipatory Bail Application was dismissed for non appearance. Now the anticipatory bail application has been moved again.

IO has filed his reply. The IO has, however, orally




Contd/-

submitted that he does not intend to arrest the applicants-accused who have joined the investigation. He also submits that he ~~had~~<sup>has</sup> issued notice to the third partner Ms. Pushpa Devi. He has further orally submitted that he does not require custodial interrogation of applicants-accused Laxman Singh Goswai and Tejpal Singh.

**In the facts and circumstances of the case, should the IO deem it necessary to arrest the applicants-accused in the instant case, subject to joining of investigation by the applicants-accused, he shall admit the applicants-accused Laxman Singh Goswai and Tejpal Singh to anticipatory bail on furnishing of Personal Bonds-cum-Surety Bonds in sum of Rs. 30,000/- each with one Surety each in the like amount to the satisfaction of IO/Arresting Officer/SHO concerned.**

**The second anticipatory bail applications of the applicants-accused Laxman Singh Goswai and Tejpal Singh are, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicants-accused as well as IO of the case.

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**01.09.2020**



**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**FIR No.: 141/2018**

**PS : EOW**

**U/s : 420/406/467/468/471/34/120B IPC**

**State Vs. Bablu Bharti**

**Bail Application No. 1876**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Bablu Bharti for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Shri Manish Sharma, Ld. Counsel for applicant- accused.  
Shri Chirag Mudgal, Ld. Counsel for Complainant.  
IO/SI Pawan Singh with police file.

The matter was to be taken up through Video Conferencing, however, on the insistence of Ld. Counsels for the parties, the matter is being taken up through physical hearing.

Heard. Records perused.

The contention of Ld. Counsel for applicant-accused is that the Stamp Paper in question was purchased on 11.09.2017 from the



Contd/-

Treasury and it was sold on the same day to one Shashank. It is further submitted that on the date of sale and purchase of the Stamp Paper, the applicant-accused had a valid license for the same. It ~~had~~<sup>has</sup> been verified by the IO. It is also submitted that it is not the responsibility of the applicant-accused if other accused persons misused this document. Further, the original document has never been produced and even FSL did not give any opinion on the coloured copy of the document which has been ~~sized~~<sup>seized</sup> by the IO. It is further submitted that applicant-accused is not the beneficiary in any way of the entire transaction.

Ld. Counsel for the Complainant as well as Ld. Addl. PP for the State, assisted by the IO, have vehemently opposed the bail application of the applicant-accused on the ground that dispute in question involves fraud to the tune of Rs. 5 Crore and applicant-~~accused~~<sup>accused</sup> was an active conspirator.

I have considered the rival contentions.


The allegation against the applicant-accused is that the Stamp Paper dated 11.09.2017 was validly purchased by the applicant-accused. However, he put an expired seal and stamp on the Stamp Paper showing the ~~day~~<sup>date</sup> of expiry of his license as 31.03.2017 to give benefit to the accused persons. The accused persons ~~have~~<sup>then</sup> used that document to create a backdated agreement dated 11.01.2017 with the help of which the Complainant was defrauded to the tune of Rs. 5 Crore. These allegations against the applicant-accused are grave in nature.

*Sh*

In these circumstances, the Court does not find any ground to admit applicant-accused to regular bail.

**The bail application of the applicant-accused Bablu Bharti is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
01.09.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**FIR No.: 515/2020**

**PS : Paschim Vihar East**

**U/s : 354/377/498A/406/34 IPC**

**State Vs. Allauddin Mastan**

**Bail Application No. 1867**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Allauddin Mastan.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Complainant in person.  
Shri Mukesh Chauhan, Ld. Counsel for Complainant.  
Shri Pankaj Tomer, Ld. Counsel for applicant- accused.

Heard. Records perused.

**Let IO be summoned with police file on the next date of hearing.**

**In the meantime, subject to joining of investigation by the applicant-accused Allauddin Mastan, no coercive action be taken**



Contd/-

**against him till the next date of hearing.**

Put up for appearance of the IO on **08.09.2020**.

**Both the parties have requested for physical hearing** *me NDOH.*

Copy of the Order be given dasti to Ld. Counsel for applicant-accused as well as IO of the case.

*(Signature)*  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**01.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**FIR No.: 61/2020**  
**PS : Paschim Vihar West**  
**U/s : 328/392/411/120B/34 IPC**  
**State Vs. Mohd. Akhtar**  
**Bail Application No. 1450**

**01.09.2020**

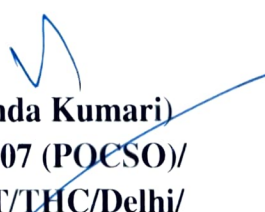
**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Mohd. Akhtar for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
None for applicant- accused.

Despite repeated calls and despite waiting, none has appeared on behalf of the applicant-accused.

Put up for consideration on **07.09.2020**.

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**01.09.2020**



**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 247/2020**

**PS : Ranjit Nagar**

**U/s : 381/411/41/120B/34 IPC**

**State Vs. Guddu Kumar**

**Bail Application No. 1703**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

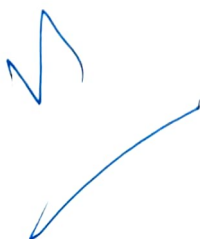
**Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Guddu Kumar for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.

Shri Monty Singh, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.

Heard. Records perused.



Contd/-


Co-accused Pankaj has already been admitted to bail vide Order dated 19.08.2020 by Ld. Duty MM, West, Tis Hazari Courts, Delhi.

Reply of the IO has not been received.

**Let reply of the IO as also the previous involvement report of the applicant-accused Guddu Kumar @ Guddu Rajput be called for the next date of hearing.**

Now to come up for same and for further consideration on **09.09.2020 through Video Conferencing.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused as well as IO of the case.

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO)/**  
**WEST/THC/Delhi/**  
**01.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: Not known**  
**PS : Nangloi**  
**U/s : 498A/406/34 IPC**  
**State Vs. Deepak @ Manish**  
**Bail Application No. 1889**

**01.09.2020**

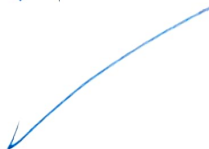
**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Deepak @ Manish.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri Mukesh Anand, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.

Heard. Records perused.



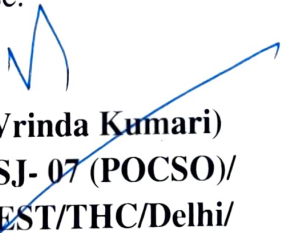
Contd/-

Report from PS Nangloi received. As per this report, no complaint or case U/s 498A/406/34 IPC has been registered against applicant Deepak @ Manish at PS Nangloi.

**In these circumstances, no further Order is required to be passed in the present anticipatory bail application.**

**The Anticipatory Bail Application stands disposed of accordingly.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused as well as IO of the case.

  
**(Vrinda Kamari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**01.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**FIR No.: 10/2020**

**PS : Punjabi Bagh**

**U/s : 498A/406/34 IPC**

**State Vs. 1. Amardeep**

**2. Ramashanker Bhakta**

**3. Binda Devi**

**Bail Application No. 827, 828 & 829**

**01.09.2020**


**Bail Applications taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Anticipatory Bail Applications U/s 438 Cr.P.C. moved on behalf of the applicants-accused Amardeep, Ramashanker Bhakta and Binda Devi.**

Present: Ms. Promila Singh, Ld. Adl. P P for the State.  
Complainant in person.  
Shri Hemant Yadav, Ld. Counsel for the Complainant.  
Shri R N Singh, Ld. Counsel for applicants - accused.

Heard. Records perused.

One of the allegations of the Complainant is that in the year 2017, the applicant-accused Amardeep had contracted second marriage


 Contd/-

without divorcing her and has a child out of the said wedlock. This allegation has been denied by Ld. Counsel for applicants-accused.

**Let IO be summoned with the police file who shall also give his report regarding any investigation, if conducted, in respect of the above said allegations on the next date of hearing.**

**Interim Protection dated 21.03.2020 shall continue till the next date of hearing.**

Put up for same and for further consideration on **14.09.2020**.

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)**  
**WEST/THC/Delhi/**  
**01.09.2020**



**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**FIR No.: 103/2020**  
**PS : Moti Nagar**  
**U/s : 33 Delhi Excise Act**  
**State Vs. 1. Laxman Singh Goswai**  
**2. Tejpal Singh**  
**Bail Application No. 1898**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Second Anticipatory Bail Applications U/s 438 Cr.P.C. moved on behalf of the applicants-accused Laxman Singh Goswai and Tejpal Singh.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Shri R R Jha, Ld. Counsel for applicants- accused.  
IO/ASI Jamil Khan in person.

Heard. Records perused.

Ld. Counsel for applicants-accused submits that the first Anticipatory Bail Application in which interim protection was granted vide Order dated 27.02.2020 could not be pursued because of lockdown. As a result, the first Anticipatory Bail Application was dismissed for non appearance. Now the anticipatory bail application has been moved again.

IO has filed his reply. The IO has, however, orally




Contd/-

submitted that he does not intend to arrest the applicants-accused who have joined the investigation. He also submits that he has issued notice to the third partner Ms. Pushpa Devi. He has further orally submitted that he does not require custodial interrogation of applicants-accused Laxman Singh Goswai and Tejpal Singh.

**In the facts and circumstances of the case, should the IO deem it necessary to arrest the applicants-accused in the instant case, subject to joining of investigation by the applicants-accused, he shall admit the applicants-accused Laxman Singh Goswai and Tejpal Singh to anticipatory bail on furnishing of Personal Bonds-cum-Surety Bonds in sum of Rs. 30,000/- each with one Surety each in the like amount to the satisfaction of IO/Arresting Officer/SHO concerned.**

**The second anticipatory bail applications of the applicants-accused Laxman Singh Goswai and Tejpal Singh are, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicants-accused as well as IO of the case.

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**01.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 704/2020**  
**PS : Punjabi Bagh**  
**U/s : 420/468/471 IPC**  
**State Vs. Nirmal Kumar**  
**Bail Application No. 1901**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Nirmal Kumar for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri Nitin Mittal, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.  
Shri Kamal Garg, Ld. Counsel for Complainant through Cisco Webex Video Conferencing.  
IO/SI Harish Yadav through Cisco Webex Video Conferencing.



Contd/-

Detailed arguments heard. Records perused.

The allegation against accused Nirmal and Sumit Kumar is that they fraudently transferred the legal rights of Registered Trade Mark *Mohit Ratn* under Trade Marks No. 1116678 in Class 29 based on false and fabricated documents created in the year 2017.

Contention of Ld. Counsel for the applicant-accused is that the present FIR is a ploy of the Complainant to avoid paying the due amount of Rs. 9,58,750/- to the applicant-accused who has also filed a suit for recovery, declaration, permanent injunction and rendition of accounts against M/s Rattan Milk Specialities Pvt. Ltd. and its Directors. Trade mark *Mohit Ratn* is subject matter of the above civil suit. It is further submitted that under the Trade Marks Act, only the Registrar, Trade Marks has the jurisdiction to lodge such a complaint as the present one with the police.

Ld. Counsel for the Complainant has argued that prima facie accused persons have acted fraudulently. The attention of the Court has been drawn to the Trade Mark Certificate dated 05.07.2002 regarding Trade Mark *Mohit Ratn* owned by the Complainant, Deed of Assignment dated 20.06.2008, SPA dated 14.12.20, Affidavit of co-accused Sumit Kumar and a reply to RTI application of the Complainant showing that the Stamp Paper used in creating <sup>the</sup> false document dated 20.06.2008 was issued from Nasik on 09.02.2009.



Contd/-



IO submits that a reply has been submitted by the accused persons but the original documents have still not been handed over by them. As per the IO, accused have claimed that the original document is in the custody of Trade Mark Agent Bachchan Verma. Ld. Counsel for the applicant-accused submits that the agent would return by Friday this week after which the documents would be handed over to the IO. IO has also stated that the Trade Mark Authority has provided copy to copy of the requisite document and it shall supply the certified copy later.

Orders dated 25.08.2020 and 29.08.2020 in the bail application of co-accused Sumit Kumar @ Sumit Gupta have also been placed on record by Ld. Counsel for the applicant-accused. Vide these Orders, co-accused has been granted interim protection till 25.09.2020.

Ld. Counsel for the applicant-accused submits that the applicant-accused shall co-operate with the investigating agency and shall provide all the requisite documents to it.

**In the facts and circumstances of the case, subject to joining of investigation by the applicant-accused, no coercive action be taken against the applicant-accused Nirmal Kumar till the next date of hearing.**

**The IO shall file a report on the next date of hearing as to whether the applicant-accused joined the investigation and provided the requisite documents to him or not.**

Put up for same and for further consideration on **25.09.2020**.

Contd/-

IO submits that a reply has been submitted by the accused persons but the original documents have still not been handed over by them. As per the IO, accused have claimed that the original document is in the custody of Trade Mark Agent Bachchan Verma. Ld. Counsel for the applicant-accused submits that the agent would return by Friday this week after which the documents would be handed over to the IO. IO has also stated that the Trade Mark Authority has provided copy to copy of the requisite document and it shall supply the certified copy later.

Orders dated 25.08.2020 and 29.08.2020 in the bail application of co-accused Sumit Kumar @ Sumit Gupta have also been placed on record by Ld. Counsel for the applicant-accused. Vide these Orders, co-accused has been granted interim protection till 25.09.2020.

Ld. Counsel for the applicant-accused submits that the applicant-accused shall co-operate with the investigating agency and shall provide all the requisite documents to it.

**In the facts and circumstances of the case, subject to joining of investigation by the applicant-accused, no coercive action be taken against the applicant-accused Nirmal Kumar till the next date of hearing.**

**The IO shall file a report on the next date of hearing as to whether the applicant-accused joined the investigation and provided the requisite documents to him or not.**

Put up for same and for further consideration on **25.09.2020**.

Contd/-



Copy of the Order be given dasti to Ld. Counsel for applicant-accused, Ld. Counsel for the Complainant as well as IO of the case.



**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**01.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 210/2019**

**PS : Tilak Nagar**

**U/s : 323/341/506/34 IPC**

**State Vs. Surjit Singh & Anr.**

**(Applicants-Accused Surjit Singh and Johny)**

**Bail Application No. 1070**

**01.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./ DJ West/2020 dated 31.08.2020.**

**Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Two Second Anticipatory Bail Applications U/s 438 Cr.P.C. moved on behalf of the applicants-accused Surjit Singh and Johny respectively.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri Arvind Kumar, Ld. Counsel for applicants- accused through Cisco Webex Video Conferencing.

Heard. Records perused.



Contd/-

The report dated 29.05.2020 of the IO shows that both the applicants-accused were declared Proclaimed Offenders on 18.10.2019 alongwith co-accused Amit. Co-accused Amit was arrested on 15.01.2020. He is now on regular bail. Report of the IO further suggest that out of the six accused, four were arrested and they are on bail.

Initially the FIR was registered for the offences U/s 323/341/506/34 IPC. After the MLC result opined nature of injury of the Complainant as grievous, Section 325/452/387 IPC were added. The FIR shows that the Complainant/injured was brutally attacked by the accused persons including the applicants-accused. As per the submissions of the IO today, the other four accused persons were arrested and later admitted to bail. The applicants-accused, however, absconded and could not be arrested. In the reply dated 29.05.2020, the IO has stated that custodial interrogation of the applicants-accused is required.

Keeping in view the grave nature of allegations against the applicants-accused and the fact that they absconded and avoided the process of law for one year pursuant to which they were declared Proclaimed Offenders in the present case, the Court does not find any ground to admit the applicants-accused to Anticipatory Bail.

**The two second anticipatory bail applications of the**

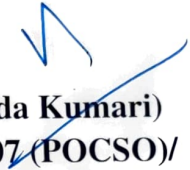


Contd/-

--3--

**applicants-accused Surjit and Johny are, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicants-accused as well as IO of the case.

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**01.09.2020**